

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH,
ALLAHABAD

Dated : Allahabad this 4th day of December, 1996.

CORAM : HON. MR. S. DAS GUPTA, MEMBER (A)
HON. MR. T. L. VERMA, MEMBER (J)

Original Application No. 1058 of 1996.

1. Union of India through the General Manager,
Central Railway, Jhansi.
 2. P.W.I.(C) Central Railway, Jhansi.
 3. Executive Engineer (C) Jhansi Railway, Jhansi.
- ...applicants.

(C/A Sri G.P. Agarwal)

Versus

1. Sri Surendra Singh President, Rashtriya Chaturth
Shreni Rail Mazdoor Congress, 4, Hirapura Nagar,
Jhansi.
2. Sri Kamal Kumar son of Sri Pancham Lal r/o. 198/1,
Shyam Chopra, Dadiapura, Jhansi.
3. Presiding Officer, Central Govt. Industrial Tribunal-
cum-Labour Court, Deoki Palace Road, Pandu Nagar,
Kanpur.

.....Respondents.

(C/R Sri A.D. Prakash)

O R D E R (ORAL)

(By Hon. Mr. S. Das Gupta, Member-A)

This application has been filed by the General
Manager, Central Railway, Jhansi and others against an

.....2.....

award dated 24.5.1996 given in I.D. Case No. 123 of 1992 by the Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, Kanpur.

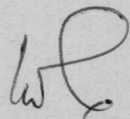
2. We have seen that in the counter-affidavit, the respondents have taken a plea of non-maintainability of this application before this Tribunal. It has since been decided by the Hon'ble Supreme Court in the case of Suraj Ram Vs. Union of India & others (C.A. 3370/96) that this Tribunal has no jurisdiction to entertain the matters arising out of the ^{Labour} ~~lower~~ Courts decisions. In view of this the preliminary objection taken by the respondents succeeds.

3. The application is accordingly dismissed. There will be no order as to costs.



Member-(J)

(Pandey)



Member-(A)